

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

Appeal No. 621/252/ND/2017

In the matter of:

Primero Exports Pvt. Ltd. ... Appellant
Vs.
Registrar of Companies Delhi ... Respondent

SECTION: Under Section 252

Order delivered on 29.05.2018

CORAM

**DR. DEEPTI MUKESH
HON'BLE MEMBER(J)**

For Appellant

Mr. Shantanu Kanungo & Mr.
Ramesh Sharma, Adv.

For Respondent

ORDER

Ld. Counsel for the appellant undertakes to amend the memo of parties and serve the Income tax at Hon'ble Delhi High Court, Chamber No. 428-429 within one week. Ld. Counsel for the appellant further undertakes to file the bank details of the appellant company within one week ROC and Income tax are directed to file reply with in three week. Rejoinder within one week. All the copies to be served in advance to the other side. For further consideration on 11th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)**